

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 01 of 2018  
I. A. No. 266 of 2018**

**IN THE MATTER OF:**

**RBL Bank Limited**

**...Appellant**

**Vs**

**MBL Infrastructures Ltd.**

**....Respondent**

**Present:**

**For Appellant: Mr. Ramesh Gopinathan and Mr. Rajiv Mehra,  
Advocates.**

**For Respondents: Mr. Alok Dhir, Advocate for IDBI Bank.  
Mr. Arun Khatri, Advocate for Bank of Baroda.  
Mr. Sanjeev Ahuja and Mr. Akshay Sachthey,  
Advocates, Resolution Professional.**

**ORDER**

**23.03.2018:** When the matter was taken up learned counsel appearing on behalf of the Appellant – ‘RBL Bank Limited’ sought permission to withdraw the appeal. One of the learned counsel appearing on behalf of the Respondent while opposed the prayer, we are not inclined to decide the objection as the Appellant wants to withdraw the appeal without any condition. For the reason aforesaid without going into the ground shown in their affidavit for withdrawal, we allow the Appellant to withdraw the Appeal, without any liberty to challenge the same very impugned order. The appeal is dismissed as withdrawn. I. A. No. 266 of 2018 stands disposed of.

The 'question of law' as raised in this appeal may be decided in an appropriate case. The interim order passed by this Appellate Tribunal on 4<sup>th</sup> January, 2018 stands vacated. No cost.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

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